

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.9436-9437/2022

(Arising out of impugned final judgment and order dated 10-12-2019 in ARBR No. 39/2019 and 30-09-2021 in RP No. 150/2020 passed by the High Court of Chhatisgarh at Bilaspur)

THE SUPERINTENDING ENGINEER PWD KANKER CIRCLE,  
KANKER, CHHATTISGARH

Petitioner(s)

VERSUS

M/S PATIL CONSTRUCTION AND INFRASTRUCTURE LTD. & ORS.Respondent(s)

(IA No. 75699/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT & IA No. 94962/2022 - VACATING STAY)

WITH

Diary No(s). 653/2022 (IV-C)

(FOR CONDONATION OF DELAY IN FILING ON IA 71211/2022  
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
71212/2022)

Date : 12-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mrs. Prachi Mishra, AAG  
Mr. Mahesh Kumar, Adv.  
Mr. Kaushal Sharma, Adv.  
Ms. Devika Khanna, Adv.  
Mrs. V.D. Khanna, Adv.  
Mr. Chaitanya, Adv.  
for Mr. Vmz Chambers, AOR

For Respondent(s) Mr. Vikas Singh, Sr. Adv.  
Mr. Shreeyash Lalit, Adv.  
Mr. Satwik Misra, Adv.  
Mr. Harsh Wardhan, Adv.  
Ms. Gunjan Dogra, Adv.  
Mr. Ishaan George, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay in filing SLP (C) Dy. No. 653/2022 is condoned.

2. Having heard learned Additional Advocate General appearing for the petitioner, learned Senior counsel appearing on behalf of the respondents and on carefully perusing the material placed on record, we find no merit in the Special leave Petitions.

3. The Special Leave Petitions are, accordingly, dismissed.

4. However, it appears from the record, that the petitioner/State had already raised objection before the Arbitrator under Section 16 of the Arbitration and Conciliation Act, 1996, against the maintainability of the proceedings before the arbitrator.

5. In view of the above, the arbitrator is requested to consider the objection raised under Section 16 of the Arbitration Act, at the time of hearing of the arbitration proceedings.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)